

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SND LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SND LIMITED
2.	Date of incorporation of corporate debtor(dd-mm-yyyy)	03-04-2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40300MH2011PLC215684
5.	Address of the registered office and principal office (if any) of corporate debtor	513/A, 5TH Floor, Kohinoor City, Kirool Road L.B.S. Marg, Kurla (W) Mumbai-400070
6.	Insolvency commencement date in respect of corporate debtor	29-09-2022 (Order made available on the website of NCLT on 30-09-2022)
7.	Estimated date of closure of insolvency resolution process	28-03-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Asish Narayan IBBI/IPA-002/IP-N00444/2017-18/11274
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Asish Narayan 11A/504, Springleaf Lokhandwala, Kandivali(E), Mumbai, Maharashtra-400101. cs.asish@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Asish Narayan IRP in the matter of SND Limited Resurgent Resolution Professionals LLP 603, 6th Floor, Central Plaza, 166, CST Road, Kolivery Village, Vidya Nagari, Kalina, Santacruz East, Mumbai, Maharashtra-400098 EMAIL: cirp.snd@gmail.com
11.	Last date for submission of claims	13-10-2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency Resolution Process (CIRP) of the **SND LIMITED** on 29-09-2022 (Order made available on the website of NCLT on 30-09-2022).

The creditors of SND Limited, are hereby called upon to submit their claims with proof on or before 13-10-2022 to the interim resolution professional at the address mentioned against entry No. 10 stating "**CLAIM**" on the top of Envelope/ in the Subject Line.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




Date : Mumbai:
Place :30-09-2022

Asish Narayan
*Interim Resolution Professional in the matter of **SND Limited***
Reg no. IBI/PA-002/IP-N00444/2017-2018/11274